12 Noon

SHORT NOTICE QUESTION AND ANSWER

Train-bus collision on Miraj-Latur Section

- 5 SHRI BABA SAHEB SAVNEKAR: Will the Minister of Railways be pleased to state
- (a) whether it is a fact that a trainbus collision occurred on the Miraj-Latur metre-gauge line on the 3rd December, 1963;
- (b) if 80, what was the number of casualties, if any; and
- (c) the cause of the collision and the steps Government have taken to accord relief to the persons involved in the accident?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI S. V RAMASWAMY): (a) The collision occurred at unmanned level crossing between Kalamb Road and Dhoki stations on the Miraj-Latur narrow gauge section of Central Railway.

(b) Killed-Four.

Injured-

Grievous-Twelve.

Minor-Twelve.

- (c) (i) The cause of the accident is under investigation
- (ii) A sum of Rs 3,650 was paid as ex-gratia to the next of kin of the four dead and to twelve injured

भी बाबा साहेब सावनेकर में सिर्फ यह जानना चाहता हू कि वह स्थान ग्रनमैंड गेट से कितनी दूर पर था ग्रौर जब वहा पी० डब्ल्यू०डी० की रोड ग्रौर रेलवे गेंग्लेल रन करती है, तो यह मालूम हा सकता था कि बस ग्रा रही है लेकिन फिर भी रेलवे के ड्राइ-बर साहब ने गाडी को नहीं स्टाप किया, स्रौर यह जानना चाहता हू कि रेलवे स्टेणन से वह सनमेंड गेट कितन फासले पर है स्रौर यह जो इक्वायरी की गई है उसका मैं समझता हू कि बहुत रोज हा गए हैं इस लिये इक्वायरी के बाद जो मालूमात स्राई है वह मिनिस्टर साहब बतायेंगे तो बहुत स्रच्छा होगा ?

SHRI S. V. RAMASWAMY: A number of questions have been put. The fact of the matter is that it was broad daylight, about 9 o'clock in the Visibility was very clear. morning It was 1,000 ft. on either side from the road to the railway and from the railway to the road This is a narrow gauge line The speed will be not more than twenty miles. There is a whistle caution board on the railway line, and also there was a sign post to stop and proceed on the road-side which have been set up by the road authorities Ignoring all these, in the face of approaching train, the State bus driver rashly and negligently drove across the track That was the reason

श्री बाबा साहेब सायनेकर: मालगाडी की छोटी लाइन पर स्पीड कुछ बहुत ज्यादा नहीं रहती हैं, जो ग्रगर बस ड्राइवर ने गलती की तब भी डिजिन के ड्राइवर को चाहिये था कि वह ग्रपनी मालगाडी रोके क्योंकि मेरे ख्याल से मालगाडी बस से एक फ्लॉग पर जा कर टकरा गई?

श्री सभापति: उसकी तो जाच हो रही है। जो ग्रापको मालूम था वह श्रापने वता दिया है, ग्रगर जाच मे ऐसा मालूम हो जायेगा नो वह कुछ करेगे।

SHRI S. V RAMASWAMY: Sir, it was a goods train no doubt. There were 21 wagons in it and the train, as I submitted, must have had a speed of twenty miles per hour. The momentum itself would carry it even though brake was applied.

श्री बाबा साहैब सावनेकर : श्राइदा के लिये वह गेट मैंड दिया जायेगा या नहीं ? Seri S. V. RAMASWAMY: It is an unmanned level-crossing. The traffic there is very light. There is only one passenger train, and two mixed trains each way for a whole day. The traffic is very light.

SERT B. D. KHOBARAGADE: It has been mentioned by the hon. Minister that the rail and the road were running parallel and it was 9 o'clock in the morning. So the visibility was quite good. If it is so, as it was the responsibility of the motor driver, it was equally the responsibility of the railway driver also. If so, I would like to know whether this question has been referred to the Enquiry Committee, namely whether there was any negligence on the part of the railway driver.

MR. CHAIRMAN: The hon. Member wants to know whether the question that the railway driver was equally responsible has been referred to the Committee.

Suri S. V. RAMASWAMY: There is no Commission. Sir, enquiry is being held. *Prima facie* it is the rashness and negligence of the bus driver.

MR. CHAIRMAN: You have not received the result of the enquiry.

SERRI S. V. RAMASWAMY: No. Sir.

SERI B. D. KHOBARAGADE: The hom. Railway Minister has only assumed that it was the negligence of the motor driver.

MR. CHAIRMAN: Apparently there are assumptions on both sides.

Shri B. D. KHOBARAGADE: I should like to know whether this particular issue has been referred to the Enquiry Committee, whether the motor driver was responsible or the railway driver was responsible.

SHRI S. V. RAMASWAMY: All that will be enquired into.

MR. CHAIRMAN: The whole matter is before the Enquiry Committee.

WRITTEN ANSWERS TO QUES-TIONS

मन्त्रणा निकायों की बैठकों

\*५५८. श्री भगवत नारायण भागंव : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि किन कारणों से १६६२–६३ के वर्ष में केन्द्रीय शिक्षा मन्त्रणा बोर्ड, समाज कल्याण मन्त्रणा बोर्ड ग्रीर राष्ट्रीय दृश्य-श्रव्य शिक्षा बोर्ड की कोई बैठक नहीं हुई ?

†[MEETINGS OF ADVISORY BODIES

\*558. SHRI B. N. BHARGAVA: Will the Minister of Education be pleased to state the reasons for which no meeting of the Central Advisory Board of Education, Advisory Board of Social Welfare and National Board of Audio-Visual Education was held during the year 1962-63?]

शिक्षा मंत्री (श्री एम ० सी ० छागला): १९६२-६३ वर्ष के दौरान कोई बैठक न बलाने के कारण निम्नांकित हैं:—

१. केन्द्रीय शिक्षा सलाहकार बोर्ड--

केन्द्रीय शिक्षा सलाहकार बोर्ड की बैठक जनवरी, १९६३ में होनी निश्चित हुई थी, किन्तु राष्ट्रीय संकट के कारण इसे स्थगित करना पड़ा।

- २. समाज कल्याण सलाहकार बोर्ड ---
  - (१) केन्द्रीय समाज कल्याण बोर्ड के गठित होने के बाद, सलाहकार बोर्ड के प्रमुख कार्य, केन्द्रीय समाज कल्याण बोर्ड ने ग्रपने हाथ में जे लिए हैं। इसलिए प्रत्येक
  - †[ ] English translation.